

Shri A. C. Guha: There cannot be any arrangement with or without the permission of the Reserve Bank or the High Court. Only there was a proposal first to amalgamate this Bank with the Calcutta National Bank, which also has gone into liquidation. And under the present financial position of the Bank I do not think any other bank would come forward to amalgamate with it.

TRIBAL WELFARE ORGANISATIONS

***1602. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) the number and names of the non-official social organisations in the country which have been receiving grants from Government for welfare work among the tribes;

(b) the amount of grants received by each of these organizations during 1950, 1951, 1952 and 1953;

(c) the States where they are working; and

(d) the types of work in which they are engaged?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (d). Attention is invited to the reply given to Shri Sanganna's Starred Question No. 2309 on the 30th July 1952 and the statement laid on the table of the House on the 18th December 1952 which covers parts (a) to (c) of the present question for the period 1950-51 and 1951-52. The rest of the information is being collected and will be laid on the Table of the House in due course.

Shri Rishang Keishing: May I enquire if Government has sanctioned grants to any indigenous tribal organisation and, if so, the name of the organisation and the amount?

Shri Datar: I invite the hon. Member's attention to the various institutions that have been mentioned in the statement placed on the Table of the House. So far as the information regarding the subsequent years

is concerned, the matter is being enquired into and the information will be laid on the Table of the House.

Shri Rishang Keishing: My question is whether any grant has been given to indigenous tribal organisations.

Shri Datar: Grants are given to organisations which would include also indigenous institutions.

OFFICE OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

***1603. Shri Ramananda Das:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of assistants, upper division and lower division clerks appointed in the office of the Commissioner for Scheduled Castes and Scheduled Tribes since December, 1953; and

(b) the number of persons belonging to Scheduled Castes and Scheduled Tribes among them, category-wise?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). A statement containing the information is laid on the Table of the House. [See Appendix VI, annexure No. 45]

Shri Ramananda Das: Is it a fact that some graduates and double-graduates belonging to Scheduled Castes and Scheduled Tribes applied for these posts, they were highly recommended by the Home Ministry, but still they were not given an interview?

Shri Datar: The information is not correct. There was one lady law graduate who had applied, but as she had no experience so far as this kind of work is concerned, she has been appointed in the Home Ministry itself.

Shri Ramananda Das: Is it a fact that the Scheduled Castes and Scheduled Tribes are not given proper sympathetic consideration in the Office of the Commissioner for Scheduled and Scheduled Tribes?

Shri Datar: There is a fairly large number of Scheduled Caste and Scheduled Tribe candidates appointed as members of the staff in the Office of the Commissioner.

Shri Elayaperumal: What is the total number?

Shri Datar: Two assistants, one lower division clerk.....

Mr. Speaker: The hon. Minister need not read the statement.

GRANTS TO UNIVERSITIES

*1604. **Shri K. K. Basu:** Will the Minister of Education be pleased to state the total amount granted to the different Indian Universities for general education and for technical education separately during the last three years?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): A statement is laid on the Table of the House. [See Appendix VI, annexure No. 46]

Shri K. K. Basu: May I know how much of the amount is being given to the Central Universities and what is the amount given to the Calcutta University?

Dr. M. M. Das: I have at my disposal the grants given to individual universities belonging to the Centre, and not the total figure. If you permit me, Sir, I can read out the figures for the different universities.

Mr. Speaker: Is it a long list? I think it was published in the papers two days back.

Dr. M. M. Das: Yes.

Shri K. K. Basu: I wanted to know how much the Calcutta University was given; I think you can give that figure?

Dr. M. M. Das: To the Calcutta University, grants have been given under two heads: under the Five Year Plan, the Calcutta University has received Rs. 3 lakhs in the year

1952-53; under 'development of engineering and technological institutions, and scientific and technical education development', the Calcutta University has got Rs. 6,71,500 for the year 1952-53.

Shri K. K. Basu: May I know on what basis the actual amount of grant is determined, and what proportion of the actual demand made by the universities is usually granted by the Central Government?

Dr. M. M. Das: The universities are asked to submit their schemes within the broad framework which is sent to them by the Central Government. These schemes are formally judged by the Central Government, on the basis of which grants are given. Now, this work of judging of applications has been taken up by the University Grants Commission.

श्री रघुनाथ सिंह : क्या हम जान सकते हैं कि हिन्दू यूनिवर्सिटी को क्या सहायता दी गयी है ?

Dr. M. M. Das: The Hindu University has got the lion's share. I should say. For the year 1952-53, the total amount given to the Benaras Hindu University is Rs. 30,80,622 for general education. In addition to this, under technical education, engineering and technological institutions another grant has been given.

FREE RAILWAY PASSES

*1607. **Shri Ramji Verma:** Will the Minister of Finance be pleased to state whether the question of grant of free Railway passes to staff of the Indian Audit Department attached to the Indian Railways is under the consideration of Government?

The Deputy Minister of Finance (Shri M. C. Shah): No, Sir.

Shri T. N. Singh: May I know whether it is the practice in the Railway Department generally of granting passes to the members of the railway staff, and if so, why there is an exception in this case?